

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 371 of 2020

IN THE MATTER OF:

Tejas Khandhar

...Appellant

Versus

Bank of Baroda

...Respondent

Present:

For Appellant: Mr. Lucky Palta and Mr. Pulkit Deora, Advocates.

**For Respondent: Mr. Brijesh Tamber, Advocate with Mr. Manish Srivastava, CM Legal for R-1.
Mr. Brijendra Mishra, IRP.**

ORDER
(Through Virtual Mode)

03.11.2020: Shri Brijesh Tamber, Advocate appears for the Respondent. He may file reply affidavit within two weeks. Rejoinder, if any, may be filed by the Appellant within two weeks thereof.

Short written submissions, not exceeding three pages, may be filed by the parties alongwith their pleadings.

List the appeal 'for admission (after notice)' on **11th December, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain]
Member (Judicial)

[Kanthe Narahari]
Member (Technical)

am/gc